

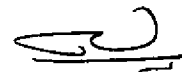
OA 1331/92.

dt. 23/7/93.

None for the applicant.

Mr. Karnik for Mr. P.M. Pradhan, Counsel for the respondents, though reply has not yet been filed by the respondents, their learned Counsel submits that proceedings are still going on before Labour Court. He produces documentary proof in this regard and prays to place this matter before the Tribunal.

Place this matter before Tribunal for order on 23-8-1993.


Dy. Registrar

Date: 23-8-1993 (Per M.S. Deshpande, VC)

Mr. G.R. Menghani for the applicant and

Mr. P.M. Pradhan for the respondents.

Mr. Menghani states that he has written application instructions asking him to withdraw this application and that he wants to withdraw the same.

Allowed to withdraw.

Application disposed of as withdrawn.

No order as to costs.


(USHA SAVARA)
M(A)

M


(M.S. DESHPANDE)
VC

Order/Document detached
to AP on 11/9/93 at 2318193
on 11/9/93

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